



**IN THE INCOME TAX APPELLATE TRIBUNAL,  
CUTTACK BENCH, CUTTACK**

**BEFORE S/SHRI GEORGE MATHAN, JUDICIAL MEMBER  
AND ARUN KHODPIA, ACCOUNTANT MEMBER**

**ITA No.99/CTK/2022**

Assessment Year : 2017-18

Meena Agarwal, Ward No.06, Kejorimal House, Rairangpur, Dist: Mayurbhanj	Vs.	CIT (IT & TP), Kolkata at BBN, Aayakar Bhawan, P-7, Chowringhee Square, Kolkata.
PAN/GIR No.ABWPA 9094 M		
<b>(Appellant)</b>	..	<b>( Respondent)</b>

Assessee by : Shri K.K.Bal, AR  
Revenue by : Shri M.K.Gautam, CIT DR

**Date of Hearing : 11 /01/2023**  
**Date of Pronouncement : 11/01/2023**

**ORDER**

**Per Bench**

This is an appeal filed by the assessee against the order passed u/s.263 of the Act by Id CIT(IT & TP), Kolkata, dated 30.3.2022 in Appeal No.ITBA/REV/F/REV5/2021-22/1042121942(1) for the assessment year 2017-18.

2. Shri K.K.Bal, Id AR appeared for the assessee and Shri M.K.Gautam, Id CIT DR appeared for the revenue.

3. It was submitted by Id AR that consequential order has been passed giving effect to the order of the Id CIT(IT & TP), Kolkata u/s.263 of the Act

and no addition has been made. It was the submission that he did not wish to press the appeal and has endorsed in the file to that effect. Consequently, appeal filed by the assessee is dismissed as withdrawn.

4. In the result, appeal filed by the assessee stands dismissed.

Order dictated and pronounced in the open court on 11/01/2023.

Sd/-

**(Arun Khodpia)**

**ACCOUNTANT MEMBER**

Cuttack; Dated 11/01/2023

B.K.Parida, SPS (OS)

**Copy of the Order forwarded to :**

1. The Appellant : Meena Agarwal, Ward No.06, Kejorimal House, Rairangpur, Dist: Mayurbhanj
2. The respondent: CIT (IT & TP), Kolkata at BBN, Aayakar Bhawan, P-7, Chowringhee Square, Kolkata.
3. The CIT(A)-,
4. DR, ITAT, Cuttack
5. Guard file.  
//True Copy//

sd/-

**(George Mathan)**

**JUDICIAL MEMBER**

**By order**

Sr.Pvt.secretary  
**ITAT, Cuttack**